

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 158 of 2024 (SZ)**

**In the matter of:**

SUO MOTU matter in respect of news item appearing in The Times of India dated 24.03.2024, titled "Sewage discharged into Cooum from Mogappair bridge in broad daylight"

Versus

The Principal Secretary,  
Municipal Administration and  
Water Supply Department,  
Chennai and Ors.

...Respondent(s)

**REPORT FILED ON BEHALF OF 4<sup>TH</sup> RESPONDENT.**

**INDEX**

<b>S. No.</b>	<b>Date</b>	<b>Description</b>	<b>Page No.</b>
1	23.01.2025	Report Filed on behalf of 4 <sup>th</sup> respondent.	2-4
2	-	Annexures	5-15

**(Note:** The page numbers are at the top centre of every page)



Through

Dr. D. Shanmuganathan  
Standing Counsel of Tamil Nadu  
National Green Tribunal  
Southern Zone, Chennai

**DATE: 23.01.2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 158 of 2024 (SZ)**

**In the matter of:**

SUO MOTU matter in respect of news item appearing in The Times of India dated 24.03.2024, titled “Sewage discharged into Cooum from Mogappair bridge in broad daylight”

Versus

The Principal Secretary,  
Municipal Administration And  
Water Supply Department , Chennai,

The Member Secretary,  
Tamilnadu Pollution Control Board

Chennai Metropolitan  
Water Supply And Sewerage Board

Engineer In Chief,  
Water Resources Department

The District Collector Chennai

...Respondent(s)

**COUNTER AFFIDAVIT FILED ON BEHALF OF 4<sup>th</sup> RESPONDENT.**

I, Shunchonngam Jatak Chiru, S/o. Thiru.Raja Daneiwan, aged about 51 years, having office at the office of Transport Commissioner, Guindy, Chennai-32 do hereby solemnly affirm and sincerely state as below:-

1. The Hon'ble National Green Tribunal, Southern Zone Chennai on 24.01.2025 on its own motion has filed this **SUO MOTU based on** news item in The Times of India dated 24.03.2024, under the caption "***Sewage discharged into Cooum from Mogappair bridge in broad daylight***"
2. The Hon'ble National Green Tribunal, Southern Zone Chennai in its order dated 10.12.2024, directed the learned counsel appearing for the State of Tamil Nadu to get appropriate instruction from the Transport Commissioner regarding the action taken in pursuant to the communication issued by the Tamil Nadu Pollution Control Board to direct the concerned Regional Transport Officer (RTO) to cancel the Registration Certification of the tanker lorry with Registration No.TN 28 AE 9245 as per the Motor Vehicles Act, 1988 for discharging the sewage collected from the nearby habitations into the Cooum River. Additionally, they have also directed to give wide publicity about the cancellation of the Registration certificate of tanker lorry in the daily newsPapers through the which would curtail such illegal discharge of sewages in future ,under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974.
3. Based on the above instructions, the following action taken report is submitted.
4. The Regional Transport officer, Chennai (North West) has stated that, as per directions issued to cancel the Registration Certificate of sewage tanker lorry Regn.No.TN28 AE 9246 owned by Thiru. Tamilazhagan for having disposed the Bore well slurry into the cooum

river from Mogappaire bridge on 23.03.2024 at 11.30 A.M., had issued a show cause notice to the owner of the said vehicle which returned as unserved with the reason "addressee not available in the address" and the owner found to be ceased to reside in that address. A copy of show cause notice issued to the owner of the vehicle and copy of return acknowledgement are enclosed herewith.(Encl-1)

5. According to this, Regional Transport officer, Chennai (North West) **had cancelled the Registration Certificate as well as Permit** of the above said sewage tanker lorry Regn.No.TN28 AE 9246 by his proceedings Dated 13.01.2025 and entries were made in the registers and in the centralized vahan portal as the Registration Certificate as well as Permit of the Vehicle is deemed to be cancelled and this entry will not allow any further transactions including permit to this vehicle, in future. A copy of the Regional Transport officer, Chennai (North West) proceedings is enclosed herewith.(Encl-2)
6. The Regional Transport Officer, Chennai (North West) in his letter dated.22.01.2025 stated that the whereabouts of the said vehicle was reported to be not known by the Motor Vehicles Inspector Gr.I, Regional Transport Office, Chennai (North West). Also communicated to all Regional Transport Officers, Unit offices and Check posts in Tamil Nadu about the Cancellation of Registration Certificate as well as Permit of the above said Vehicle and requested to give suitable instructions to the Motor Vehicles Inspectors at their control including Enforcement wing to monitor the movement of the sewage tanker lorry with Registration No.TN 28 AE 9245 during vehicle checks and to impound the same if it is found and expedite the check report to his office so as to collect the non-payment of tax and penalty ,which is calculated to a tune of Rs.96,155/-. The copy of the above said letter is enclosed herewith.

7. Regional Transport officer, Chennai (North West) **had given wide publicity in Daily News Papers about the cancellation of Registration Certificate** as well as Permit of the above said sewage tanker lorry Regn.No.TN28 AE 9246 to make awareness to curtail such illegal discharge of sewages by lorries in future. A copy of report on action taken by Regional Transport officer, Chennai (North West) Dated 22.01.2025 along with News Paper clippings were enclosed herewith.(Encl-4).

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this action taken report on file and pass such further orders which it deems fit to the case and thus render justice.

Signature:



Date:

23.1.25

VERIFICATION

Principal Secretary/  
Transport and  
Road Safety Commissioner  
Guindy, Chennai - 32.

I, Shunchonngam Jatak Chiru, S/o. Thiru.Raja Daneiwan, aged about 51 years, presently discharging my duties as the Transport Commissioner/ Principal Secretary, Guindy, Chennai-32 solemnly affirm that the contents of this report are true to the best of my knowledge based on the records and I have not suppressed any facts.

Signature:



Date:

23.1.25

Principal Secretary/  
Transport and  
Road Safety Commissioner  
Guindy, Chennai - 32.

**OFFICE OF THE REGIONAL TRANSPORT OFFICE CHENNAI (NORTH WEST) CHENNAI -102.**

Memo R.No.B1/54261/2024.

Dated: 27-11.2024.

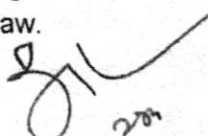
SUB: Tamil Nadu Pollution Control Board - Complaints regarding disposal of untreated Sewage/effluent into water bodies by private lorries - Direction under section 33A of the Water (Preventing and control of Pollution) Act 1974 as amended - Direction issued - Regarding.

REF: 1.Tamil Nadu Pollution Control Board Proc. Proc No.T3/TNPCB/F.05958/Complaint/Sewage/2024, Dated: 15-10-2024.  
2.Letter from the Principal Secretary / Transport Commissioner, Commissionerate of Transport and Road Safety, Guindy, Chennai-32 R.No.37216/HA1/2024, Dated:18.11.2024

In the reference 1<sup>st</sup> cited, the Tamil Nadu Pollution Control Board have stated that, a complaint received regarding illegal disposal by unauthorized tanker lorries discharged Bore well slurry into Cooum live at Moggappair bridge in broad daylight, location was inspected by the officials of TNPCB on 30.08.2024 and, it was observed that cameras were installed by the CMWSSB near the said location to monitor the illegal discharged of sewage into the water bodies in the location. On further investigation, it was observed that tanker lorry with Reg.No.TN28AE9246 owned by Thiru.Tamilazhagan has disposed the Bore well slurry into the cooum river from Mogappair bridge on 23.03.2024 at 11.30 A.M.In this regard, the CMWSSB has imposed a fine of Rs.25,000/- for the same on 26.03.2024.The Board has issued directions to the Transport commissioner, Commissionerate of Transport & Road safety, Chennai-32 to direct Regional Transport Office to cancel the Registration Certificate, of tanker lorries in respect of TN28AE9246 under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974

In the reference 2<sup>nd</sup> cited, Transport Commissioner, Chennai-32 has directed to take action to cancel the Registration Certificate of the Vehicle Number TN28AE9246 as per Motor Vehicle Act for illegal discharge of raw sewage into water bodies.

Hence, the permit holder of the said vehicle is therefore called on to show cause as to why the Registration Certificate may be Suspended / Cancelled under Motor Vehicle Act, 1988 for the above irregularities. The explanation of the vehicle owner shall be sent to this office, within 10 days from the date of receipt of memo, failing which, action will be taken to cancel the Registration Certificate and permit according to the law.

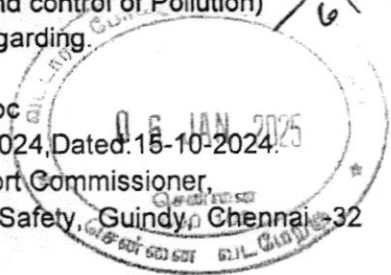
  
Registration Authority cum  
- Secretary to Regional Transport Authority,  
Chennai (North West) Chennai -102.

To  
(Tamilazhagan)  
✓ Thiru.Tamilazhagan S/o. Munusami,  
No.4,Sri Lakshmi Nagar 3<sup>rd</sup> Main Road,  
Nerkundram,Chennai-600107.


Copy To  
Motor Vehicle Inspector Gr-I,  
Regional Transport Office,  
Chennai (North-West) - 102

Show  
cause  
notice  
return  
acknowledgment

①



\*\*\*\*\*

  
27-11-24

Show  
cause  
Returned.

OFFICE CHENNAI (NORTH WEST) CH

Dated: 27-

Control Board - Complaints regard  
nt into water bodies by private  
Water (Preventing and control  
rection issued - Regarding

Control Board Proc. Proc  
Complaint/Sewage/2024 Dated:  
Secretary / Transport Commis:  
Sport and Road Safety, Gu  
ited: 18.11.2024

Nadu Pollution Control Board  
unauthorized tanker lorries  
in broad daylight, location  
observed that cameras we  
illegal discharged of sewa  
it was observed that  
an has disposed the Bore  
at 11.30 A.M. In this rega  
26.03.2024. The Board has  
of Transport & Road safe  
ration Certificate, of tanke  
vention and Control of Po

ommissioner, Chennai-3;  
the Vehicle Number TN:  
into water bodies.

le is therefore called on  
d / Cancelled under M  
the vehicle owner sha  
no, failing which, action  
to the law.

Registration Authority c  
retary to Regional Tra  
nai (North West) Cher



Handwritten notes:  
Thery. Tando's has jagoo  
Slo. Muresadi,  
No. 4, S.P. Road, Rajarajeswari, Chennai  
Dist. Chennai

RECEIVED

Handwritten: B/54261/04

From: N/A  
To: H/O  
Del Post: Chennai S.O. (General)  
Date: 27/03/2024  
Time: 11:00 AM

PROCEEDINGS OF THE REGISTERING AUTHORITY/REGIONAL TRANSPORT OFFICER,  
CHENNAI (NORTH WEST), CHENNAI-102

Present: Thiru.D.A.Parvendan.

Procs.No. 54261/B1/2024

Dated: 13.01.2025

Sub: Transport Department-Complaints regarding disposal of untreated sewage/effluent into water bodies by private lorries-Direction under section 33A of the Water (Prevention and Control of Pollution) Act 1974 as amended-Direction issued by TNPCB-Cancellation of Registration certificate-orders issued.

- Ref:
1. Letter from the Chairperson, Tamil Nadu Pollution Control Board PRO No.T3/F.05958/Complaint/Sewage/2024, Dated: 15.10.2024.
  2. Principal Secretary/Transport Commissioner, Chennai-32 letter R.No.37213/HA1/2024, dated: 18.11.2024 .
  3. This office Show Cause Notice in R.No.54216/B1/2024, dated: 27.11.2024 addressed of sewage tanker vehicle Regn.No. TN28-AE-9246 returned unserved.

<<<000>>>

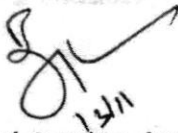
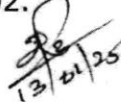
ORDER:-

In the reference 1st cited, directions have been issued by the Tamil Nadu Pollution Control Board to cancel the Registration Certificate of sewage tanker lorry Regn.No.TN28-AE-9246 as it was observed by the officials of the board that tanker lorry with Regn.No. TN28-AE-9246 owned by Thiru. Tamilazhagan has disposed the Bore well slurry into the Cooum river from Mogappaire bridge on 23.03.2024 at 11.30 A.M .

A show cause notice to the owner of the said vehicle was issued calling for his explanation as to why the vehicle's Registration Certificate/ Permit be suspended/cancelled under the provisions of Motor Vehicle Act 1988 vide the reference 3rd cited.

RL  
Cancellation  
Proceedings  
②

The show cause notice has been returned unserved to the reason "addressee not available in the address" and the owner found to be ceased to reside in that address. On perusal of this office records it was found that the permit of the said vehicle has already been cancelled with effect from 30.09.2022 for the default of Motor Vehicle tax as per Tamil Nadu Motor Vehicle Taxation Act 1974. Based on that, entries were made in the registers and in the centralized vahan portal as the Registration Certificate as well as Permit is deemed to be cancelled due to misbehavior against the society. This entry will not allow any further transactions including permit to this vehicle, in the future as per the provisions of Motor Vehicle Act and Rules.

  
13/11  
Registrering Authority/  
Regional Transport Officer,  
Chennai (North West),  
Chennai-102.  
  
13/11/25

**To:**

1. Thiru.M.Tamilazhagan,  
S/o Munusami,  
No.4 Sri Lakshmi Nagar 3rd Main Road,  
Nerkundram,  
Chennai-600 107.
2. Regional Transport Office,  
Namakal.

**Copy to:**

Motor Vehicle Inspector,Gr-I  
O/o.Regional Transport Office,  
Chennai (North West), Chennai-102.

**REGISTERED VEHICLE DETAILS**

Registration No: TN28AE9246

Back

Contact Details

MV Tax

Insurance

Permit Surrender: Reason (Cancellation of Permit)

**NOT TO BE TRANSACTED**

Owner Details	DSC History	Vehicle Details	Regn.Other.Details	Hypothecation/Insurance Information	Hypothecation Financier
SLD Details	SmartCard Details	Vehicle History Details	Tax Clearance Certificate	Challan Details	Documents Details
NP Authorisation Details	Information Changed				

Registration No: TN28AE9246 State Tamil Nadu Office RTO CHENNAI (NORTH WEST)

## Owner Information

Registration Type	Purchase/Delivery Date	Registration Date
OTHER RTO/MLO/ARTO/DTO/Region Veh	06-Nov-2009	06-Nov-2009
Owner Name	Son/Wife/Daughter of	Ownership Type
TAMIZHAZHAGAN	MUNUSAMI	INDIVIDUAL
Ownership Serial	Registration Valid Upto	Fitness Valid Upto
4	12-Feb-2019	03-Feb-2023

## Owner Identification/Contacts Details

Please Enter Valid Mobile No because It is Used for Sending Essential Information and Getting Feedback of the Service from Owner

Owner Category *	Mobile No *	Email ID
-SELECT-	8939692933	
PAN No	Aadhaar No	Passport No
Ration Card No	Voter ID	DL/LL No
	NA	NA

## Current Address

House No. & Street Name	Village/Town/City
NO 4 SRI LAKSHMI NAGAR	ROAD NERKUNDRAM
Landmark/Police Station	State
THIRUVALLUR	Tamil Nadu
District	Pin
Chennai	600107

## Permanent Address

House No. & Street Name	Village/Town/City
NO 4 SRI LAKSHMI NAGAR	ROAD NERKUNDRAM
Landmark/Police Station	State
THIRUVALLUR	Tamil Nadu
District	Pin
Chennai	600107

## REGISTERED VEHICLE DETAILS

Registration No: TN28AE9246

Back

Contact Details

MV Tax

Insurance

Permit Surrender : Reason (Cancellation of Permit)

NOT TO BE TRANSACTED

Owner Details	DSC History	Vehicle Details	Regn. Other Details	Hypothecation/Insurance Information	Hypothecation Financier	SLD Details	SmartCard Details
Vehicle History Details	Tax Clearance Certificate	Challan Details	Documents Details	NP Authorisation Details	Information Changed		

History of Blacklist

Complain/File Number	Complain Date	Complain Entered By	Action Taken	Action Entered By	Action Date	Office	Compound
PERMIT CANCELLED UNDER 86/1 FOR THE Q.E.30.09.2022. PROC ISSUED IN R.NO..B1/30530/2022 W.E.F.30.09.2022	11-Jan-2025	PACHAIAMMAL V				RTO CHENNAI (NORTH WEST),TN	0
PROC.NO.T3/TNPCB/F.05 958/COMPLAINT/SEWAGE/2024 DT.15.10.2024 ISSUED TO CANCELLE THE RC OF THE VEHICLE NON 28AE9246 AND BLOCK ALL THE FURTHER TRANSACTION DUE TO ILLEGAL DISCHARGED OF SEWAGE INTO THE WATER BODIES.AS PER TC ORDER SHOW CAUSE ISSUED TO VEHICLE OWNER IN R.NO. B1/54261/2024 DT.27-11-2024	11-Jan-2025	ARUNKUMAR J				RTO CHENNAI (NORTH WEST),TN	0
NP AUTHN DUE	11-Feb-2015		PAID		15-Dec-2015	CHENNAI (NORTH) RTO,TN	
AXLE WT DOT TO BE PAID FROM 7/18	10-Oct-2018	SELVAM S	CLEARED	SELVAM S	20-Feb-2019	POONAMALLEE RTO,TN	
TC LETTER NO 37213/HA/1/2024 DATED 18-11-2024 TC ORDER TO CANCELLED THE RC	10-Jan-2025	ARUNKUMAR J	PERMIT CANCELLED TO UPDATE	PACHAIAMMAL V	11-Jan-2025	RTO CHENNAI (NORTH WEST),TN	0
PERMIT CANCELLED UNDER 86/1 Q.E.30.09.2022 W.E.F. 30.09.2022	10-Jan-2025	PACHAIAMMAL V	PERMIT CANCELLED DETAIL TO UPDATE	PACHAIAMMAL V	11-Jan-2025	RTO CHENNAI (NORTH WEST),TN	0

## TRANSPORT DEPARTMENT

From

The Regional Transport Officer,  
Chennai (North West),  
Chennai-600 102.

To ( By E'mail)

All Regional Transport Officers/  
Unit offices and Checkpost  
in Tamilnadu.

R.No. 54261/B1/2024

Dated: 22.01.2025

Sir,

Sub: Transport Department-Complaints regarding disposal of untreated sewage/effluent into water bodies by private lorries-Direction under section 33A of the Water (Prevention and Control of Pollution) Act 1974 as amended-Direction issued by TNPCB-Regarding.

- Ref: 1. Letter from the Chairperson, Tamil Nadu Pollution Control Board PRO No.T3/F.05958/Complaint/Sewage/2024, Dated: 15.10.2024.
2. Principal Secretary/Transport Commissioner, Chennai-32 letter R.No.37213/HA1/2024, dated: 18.11.2024 .
3. This office Show Cause Notice in R.No.54216/B1/2024, dated: 27.11.2024 addressed to the Owner of sewage tanker vehicle Regn.No.TN28-AE-9246.
4. This office proceedings in R.No.54216/B1/2024, dated: 10.01.2025.

&lt;&lt;&lt;000&gt;&gt;&gt;

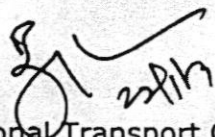
In the reference 1st and 2nd cited, directions had been issued to cancel the Registration Certificate of sewage tanker lorry Regn.No.TN28-AE-9246 owned by Thiru. M.Tamilazhagan for having disposed the Bore well slurry into the Cooum river from Mogappaire bridge on 23.03.2024 at 11.30 A.M .

Accordingly a show cause notice to the owner of the said vehicle was sent in the reference 3rd cited which returned unserved to the reason "addressee not available in the address". Hence, as per this office proceedings in the reference 4th cited, entries were made in the registers and in the centralized vahan portal as the Registration Certificate as well as Permit of the Vehicle is deemed to be cancelled and this entry will not allow any further transactions including permit to this vehicle as per the provisions of Motor Vehicle Act and Rules.

Al  
R.O's  
Communication  
(3)

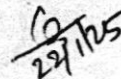
The whereabouts of the said vehicle is reported to be not known vide the Report dated:22 .01.2025 of the Motor Vehicle Inspector Gr.I., Chennai (North West).

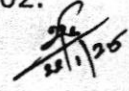
Hence, it is requested that suitable instructions may please be issued to the Motor Vehicle Inspectors at your control including Enforcement wings to monitor the movement of the Sewage Tanker Vehicle No. TN28-AE-9246 during vehicle checks and to impound the same if it is found and expedite the Check report to this office so as to collect the non payment of tax, penalty, which calculated to a tune of Rs. 96,155/- as on date.

  
Regional Transport Officer,  
Chennai (North West),  
Chennai-102.

Copy To:

The Principal Secretary/  
Transport Commissioner,  
Transport and Road Safety  
Commissionerate,  
Guindy, Chennai-600032.

  
29/1/25

  
25/1/25

## TRANSPORT DEPARTMENT

From

The Regional Transport Officer,  
Chennai (North West),  
Chennai-600 102.

To

The Principal Secretary/  
Transport Commissioner,  
Transport and Road Safety  
Commissionerate,  
Guindy, Chennai-600 032.

R.No. 54261/B1/2024

Dated: 22.01.2025

Sir,

R to  
letter about  
Subject  
and  
clipping  
④

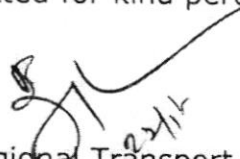
Sub: Transport Department-Complaints regarding disposal of untreated sewage/effluent into water bodies by private lorries-Direction under section 33A of the Water (Prevention and Control of Pollution) Act 1974 as amended-Direction issued by TNPCB-Action taken report called for-reply furnishing of-regarding.

- Ref: 1. Letter from the Chairperson, Tamil Nadu Pollution Control Board PRO No.T3/F.05958/Complaint/Sewage/2024, Dated: 15.10.2024.
2. Principal Secretary/Transport Commissioner, Chennai-32 letter R.No.37213/HA1/2024, dated: 18.11.2024 & 10.01.2025.
3. This office Show Cause Notice in R.No.54216/B1/2024, dated: 27.11.2024 addressed to the Owner of sewage tanker vehicle Regn.No.TN28-AE-9246.
4. This office proceedings in R.No.54216/B1/2024, dated: 13.01.2025.
5. This office letter in even number, dated: 13.01.2025

&lt;&lt;&lt;000&gt;&gt;&gt;

In continuation to this officer letter in the reference 5th cited, the newspaper clippings published in tamil local daily newspapers viz. 1. Malai Murasu dated: 21.01.2025 and 2. Dhinamalar dated: 22.01.2025 regarding the action taken against the erring sewage vehicle Regn No. TN28-AE-9246 for indulging in disposing the borewell slurry into the Cooum river, Submitted for kind perusal.

Encl: As above.

  
Regional Transport Officer,  
Chennai (North West),  
Chennai-102.

  
22/1/25

  
22/1/25

**பிறந்தநாள் வாழ்த்து**

தினமலர்

வேலூர்

22.1.2025

3

**பிறந்தநாள் வாழ்த்து**

28.1.2025 முதல் 4.2.2025 வரை பிறந்தநாள் கொண்டாடும் 10 வயதுக்குட்பட்ட குழந்தைகளுக்கு தலைவாக வாழ்த்து வரலாம். உங்கள் குழந்தைகள் பங்கேற்கும் தரவு பட்டியல் இந்த வட்டமான முத்திரையை குளுப்படுத்தி **வா.சி.தேர் 87.1.8085** லீட்பேசில் பிடித்துப் பிற்பாடு சென்னை மெட்ரோ ராஜ் சாலை 98423 70262 என்ற எண்ணுடன் குடியாலை தரப்படும் துறைமுகம் ஒப்பந்தப்புள்ளி கட்டளை ஒதுக்கப்படும். குழந்தைகள் லீட்பேசில் பிடித்து பிடிக்கப்பட்டால் 98423 70262 என்ற எண்ணுடன் தொடர்பு கொள்ளவும்.

குழந்தை பெயர்: \_\_\_\_\_  
 பெற்றோர் பெயர்: \_\_\_\_\_  
 தலை முகம்: \_\_\_\_\_  
 பாலம்: \_\_\_\_\_  
 கு: \_\_\_\_\_

**வேள்ளிதோறும் சிறுவர் மலர் படியுங்கள்**



**மின்இணைப்புகளில் 'பீக் ஹவர் சார்ஜ்' கணக்கீடு டிடிடி மீட்டர் பொருத்த மின்வாரியம் அறிவுறுத்தல்**

சென்னை, ஜன. 22- தமிழ்நாட்டில் தினசரி மின்இணைப்பு சார்பாக 15 ஆயிரம் மெகாவாட்டில் தொடங்கி அடுக்கப்பட்ட 16 ஆயிரம் மெகாவாட் என்ற அளவில் உள்ளது. வணிக திறவணங்கள், தொழிற்சாலைகள், கல்வி திறவணங்களில் காலை, மாலைகளில் பயன்படுத்தப்படும் மின்சாரத்துக்கு ஏற்ப உச்ச நேர கட்டணம் என்று அழைக்கப்படும் 'பீக் ஹவர் சார்ஜ்' வசூலிக்கப்படுகிறது.

இதன்படி, காலை 6 முதல் 10 மணி வரையும், மாலை 6 முதல் இரவு 10 மணி வரையும் உச்சநேர மின்சாரமாக ஒரு யூனிட் கட்டவேண்டும். 25 சதவீதம் கூடுதலாக வசூலிக்கப்படும்.

இரவு 10 முதல் அதிகாலை 5 மணி வரை பயன்படுத்தப்படும் மின்சாரத்துக்கு யூனிட் கட்டணத்தில் 5 சதவீதம் தள்ளுபடி அளிக்கப்படும்.

அதற்கு ஏற்றவாறு பீக் ஹவர் சார்ஜ் சலுகை நேரம் மற்ற நேர மின்சாரப்பாட்டை தவித்தலையே கணக்கெடுக்க இலாபம் இல்லை. 'டைம் ஆப்டிமீட்' மீட்டர் பொருத்தப்பட்டு வருகிறது. இந்த மீட்டர் உயர் அழுத்தபிரிவில் இடம்பெறும் மின்இணைப்புகளில் பொருத்தப்படுகின்றன.

தற்போது பிளாஸ்டிக் சிறு தொழில்கள், அரசு மற்றும் அரசு உதவிபெறும் கல்வி திறவணங்கள், அரசு மருத்துவமனைகள், தனியார் கல்வி திறவணங்கள்,

மருத்துவமனைகள் ஆகிய வற்றில் உச்சநேர மின்சாரப்பாடு இடம்பெறுகிறது. இந்த மின்இணைப்புகளில் டிடிடி மீட்டர் பொருத்தப்படும் வரை மெத்த மின்சாரப்பாடு கட்டணத்துடன் 20 சதவீதம் கூடுதலாக வசூலிக்க 2025ல் மின்சார ஒப்பந்தப்புள்ளி கட்டி உத்தரவிட்டது.

அதன்படியே இப்போதும் கட்டணம் வசூலிக்கப்படுகிறது. இரவில் பயன்படுத்தும் மின்சாரத்துக்கு சலுகை கேட்டு வருகின்றனர். டிடிடி மீட்டர் இதுவரை பொருத்தப்படாத மின்இணைப்புகளில் உடனடியாக பொருத்த மின்வாரிய இன்ஜினியர்களுக்கு மின்வாரியம் அறிவுறுத்தியுள்ளது.

**மெட்ரோ ரயிலில் இனி 'நோ நொறுக்ஸ்'**

சென்னை, ஜன. 22- சென்னையில் மெட்ரோ ரயிலில் இனிமேல் 3.5 மீட்டர் மீட்டர் பயணம் செய்ய இன்றனர். மெட்ரோ ரயில்களில் பயணிக்க பஸ்வேறு கட்டுப்பாடுகளை மெட்ரோ ரயில் நிர்வாகம் விதித்துள்ளது.

புகைப்பிடிக்க, எரிசெய்தல், மெட்ரோ ரயிலில் உணவு சாப்பிட அனுமதி இல்லை. இத்தினசரிகள், மெட்ரோ ரயில்களில் தின்பண்டம் மற்றும் உணவு வகைகளை பயணிகள் கொண்டு வந்து சாப்பிடுகின்றனர். இது சுக பயணி களுக்கு அசவுகரியத்தை ஏற்படுத்துகிறது என்று

மெட்ரோ நிர்வாகத்துக்கு சமீபகாலமாக அதிக அளவில் புகார்கள் வந்தன.

இதைகுறித்து, மெட்ரோ நிர்வாகம் தனது எக்ஸ் தள பக்கத்தில், 'மெட்ரோ ரயில் பயணிகளுக்கு கணிசமான திணைபுட்டம். இனி, சென்னை மெட்ரோ ரயில் களுக்குள் உணவு உட்கொள்ள பயணிகளுக்கு அனுமதி இல்லை.

மேலும் எல்லா பயணி களுக்குமும் சுமகுமான மற்றும் இனிமையான பயணத்தை உறுதி செய்ய மெட்ரோ ரயில் விதிகளை அறிவிப்பில் மெட்ரோ ரயில் நிர்வாகம்' என்று பதிவிட்டுள்ளது.

**குவம் ஆற்றில் கழிவுநீர் கொட்டிய லாரி பர்மிட், ஆர்சி ரத்து செய்தார் ஆர்டிஓ**

சென்னை மற்றும் புறநகர் பகுதிகளில் டெட்கள் லாரிகளில் எடுத்து வரப்படும் கழிவுநீர் மக்கள் நலப்பாட்டம் இவ்வாறு பகுதிகளில் காலி நிலங்கள் மற்றும் காடுகளுக்கு வெளியே உள்ள நிர்வாகங்களில் கைப்பட்டுவதாக புகார் வந்தது.

இதையடுத்து மாகாண்டு வாரிய அதிகாரிகள் ஆய்வு நடத்தினர். இதில், பஸ்வேறு பகுதிகளில் உள்ள நிர்வாகங்கள், திறந்த வெளியில் கழிவுநீரை கைப்படுத்து உறுதிசெய்யப்பட்டது. இதையடுத்து அந்த பகுதிகளில் சிசிடிவி கேமராக்கள் பொருத்தப்பட்டன.

அதன்பின், சட்டவிரோதமாக கழிவுநீரை வெளியேற்றுவது மீது கடுமையான நடவடிக்கை எடுக்கப்பட்டு வருகிறது. கழிவுநீர் எடுத்துச் செல்லும் வாகனங்களில் பதிவுப் பத்திரத்தில் வாகனத்தின் வகை, கழிவுநீர் அகற்றும் வாகனம் என பதிவு செய்யப்பட்டிருக்க வேண்டும். கழிவுநீர் வாகன உரிமையாளர்கள், வாகன

த்தின் பதிவுச் சான்றிதழில் கழிவுநீர் அகற்றும் வாகனம் என இதுவரை பதிவு செய்யவில்லை. உடனடியாக ஆர்டிஓ அலுவலகத்தில் பதிவுப் பத்திரம் மற்றும் அனுமதிச் சிட்டிக் கழிவுநீர் அகற்றும் வாகனம் என பதிவு செய்ய அறிவுறுத்தப்பட்டிருக்கிறது.

சென்னை முகப்பேர் தாம்பரம் புற வரிச்சாலைகளில் கழிவுநீர்கள் என்பவரின் லாரியில் கழிவுநீர் எடுத்துச் செல்லப்பட்டு கட்டை ஆண்டு மார்ச் மாதம் குவம் ஆற்றில் விட்டது கண்டுபிடிக்கப்பட்டது. ஆனால், லாரியும், உரிமையாளரும் உரிய முகவரியில் இல்லை. இதையடுத்து மாகாண்டு வாரியம் பரிந்துரைகள் பேசில் லாரியின் பதிவுச் சான்றிதழை சென்னை வட்டமேற்கு பண்ணைத்தொகுதி வட்டார போக்குவரத்து அலுவலர் ரத்து செய்தார். வாகனத்தில் உரிமை மற்றும் மற்றும் பதிதாக பர்மிட் பெற முடியாத வகையில் கறுப்பு பட்டியலில் வைத்து வாகனம் என இணைக்கப்பட்டிருக்க வேண்டும். செல்லப்பட்டது.

**நாயுடு, ராட்டியார்**  
 குழந்தைகளின் வரன் பார்த்தும் திருவிடுதி

- நாயுடு, ராட்டியார் குழந்தைகளை தலைவராக புதிதாக பெற்று
- நேர்நேரக் கல்விக்கான வரிகள், வட்டணத்தில் சிறப்பு சலுகைகள்
- பெருந்தொகை வரிகள் குறைவாக வாங்கி ஆய்வாளர் உதவியுடன் நேர்நேரங்கள் திருவிடுதி நேரம் பெறலாம்.
- ஆன்லைன், ஆபீஸ், Whatsapp & Call: 90471 44744

**சென்னை மேட்ரிமோனி**  
 சென்னை ? காஞ்சிபுரம் ? 90471 44744  
**ChennaiMatrimony.Com** | 9-30a.m 7-00p.m

**சென்னை மேட்ரிமோனி**  
 சென்னை ? காஞ்சிபுரம் ? 90471 44744  
**ChennaiMatrimony.Com** | 9-30a.m 7-00p.m

(சென்னை - 22.01.2025)

